



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Mar/202324/25

DATED: 03/04/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Mar/202324/25 dated 03/04/2024 of Norms Committee - I for the year 2024-25 was held on 03/04/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI
2	Shri Rahul Bhardwaj, AD	MSME
3	Shri Alaxhendra, Scientist 'C'	MeitY
4	Shri S. K. Jain, Consultant	DPIIT

5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT UDIN00026636AM25
6	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
7	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case No.	1 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	018005000728AM21
RA File Number	318304000098 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each export product. ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. iv. Details of application with AA No. Case stands deferred.	

Case No.	2 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000985AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-3) for examination and comments. Case stands deferred.	

Case No.	3 / NC/1/MEET/Mar/202324/25
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Case Status	Case Approved												
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED UDIN00026636AM25												
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024												
HQ File Number	HQRNORM REVIW00006686AM24												
RA File Number	072404000223 AM21												
Licence No and Date	NA												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.02.2023, as under:													
<table><tr><th>Export Product</th><th>EP Quantity</th><th>Import Items</th><th>Recommendations</th></tr><tr><td rowspan="4">Coil Assembly 12/24V 2315859-1</td><td rowspan="4">135000 Nos.</td><td>Magnet wire 25 AWG</td><td>1% wastage may be allowed on net content basis</td></tr><tr><td>Bushing</td><td rowspan="3">May be allowed as components under GN-4 on net to net basis with accountability clause.</td></tr><tr><td>Bobbin</td></tr><tr><td>Terminals</td></tr></table>		Export Product	EP Quantity	Import Items	Recommendations	Coil Assembly 12/24V 2315859-1	135000 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis	Bushing	May be allowed as components under GN-4 on net to net basis with accountability clause.	Bobbin	Terminals
Export Product	EP Quantity	Import Items	Recommendations										
Coil Assembly 12/24V 2315859-1	135000 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis										
		Bushing	May be allowed as components under GN-4 on net to net basis with accountability clause.										
		Bobbin											
		Terminals											
RA concerned may take suitable consequential action accordingly.													

Case No.	4 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008041AM24
RA File Number	092404000427 AM09
Licence No and	0910037147/24/02/2009

Date	
Norms Committee Decision: UDIN00026636AM25 The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Representation dated 18.01.2024, ii. Copy of Advance Authorization Case stands deferred.	

Case No.	5 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	BOSCH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00001235AM24
RA File Number	039404000880 AM14
Licence No and Date	0310766285/15/01/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.02.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	7 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008942AM24
RA File Number	072404000428 AM14
Licence No and Date	0710102649/06/03/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006391AM24
RA File Number	NA
Licence No and Date	0910059594/21/03/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00007922AM24
RA File Number	318304000082 AM15
Licence No and Date	3110064489/27/06/2014
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.02.2024 followed by reminders on 02.03.2024, 17.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case No.	10 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00004226AM24
RA File Number	039404000415 AM15
Licence No and Date	0310788788/05/09/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.02.2024, as under: i. Words “Size: 0.8x330x2143 MM” may be suffixed as with the description of export item. ii. Net weight of export item may be specified as 15060Kgs., iii. Quantity of import item may be allowed as 16043 Kgs. as 1.065Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	11 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00006387AM24
RA File Number	092404000522 AM16
Licence No and Date	0910063144/18/01/2016
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024

HQ File Number	HQRNORM REVIW00001482AM23	
RA File Number	052404000643 AM17	UDIN00026636AM25
Licence No and Date	0510402041/23/03/2017	
Norms Committee Decision:		
Case deferred for the comments of TE.		

Case No.	13 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00000919AM23
RA File Number	052404000056 AM18
Licence No and Date	0510402472/05/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00007169AM24
RA File Number	039504001041 AM17
Licence No and Date	0310813078/05/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00004257AM24
RA File Number	039404000651 AM18
Licence No and Date	0310817226/22/11/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to ratify the ad-hoc norms** as per comments of DPIIT dated 23.02.2024, as under:

- i. Quantity of import item at Sl. No. 1 may be allowed on net to net basis with accountability clause.
- ii. Import item at Sl. No. 2 may be allowed as per policy for import of spares.
- iii. Import items at Sl. No. 3, 4 & 5 may be omitted as the firm has not imported these items.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00006891AM24
RA File Number	042404000237 AM18
Licence No and Date	0410164128/22/03/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
Case stands deferred.	

Case No.	17 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00006888AM24
RA File Number	042404000022 AM19
Licence No and Date	0410164377/31/05/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case stands deferred.

Case No.	18 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00002074AM23
RA File Number	072404000073 AM19
Licence No and Date	0710113487/26/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 21.03.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	19 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00002075AM23
RA File Number	072404000180 AM19
Licence No and Date	0710114029/17/10/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024

HQ File Number	HQRNORM REVIW00007167AM23	
RA File Number	042404000165 AM19	UDIN00026636AM25
Licence No and Date	0410164884/16/11/2018	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.		

Case No.	21 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00005979AM24
RA File Number	052404000738 AM19
Licence No and Date	0510410085/28/03/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008944AM24
RA File Number	342404000180 AM20
Licence No and Date	3410045419/05/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-1) dated 02.04.2024, as under: Export Item: FRP ROTAR BLADE LM 44.1P: 36.0 NUMBERS (NOS.) Net weight per Blade: 6416.0 Kg +/- 3 % Import item:	

Sl. No.	Sl. No. of Advance Authorization	Quantity recommended
1.	24, 25, 42, 43, 47, 50, 51, 52, 55, 56, 57, 81, 82, 83, 84, 85.	Components, allowed as per G.N.4
2.	7, 17, 35, 44, 64, 75, 80.	Consumables Qty as applied for Value altogether restricted to 2.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	NIDEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	018005000200AM20
RA File Number	052404000403 AM20
Licence No and Date	0510412197/21/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.02.2024, as under: - Net weight of export items at Sl No. 1, 2, 3, 4, & 5 may be specified as 15665 Kgs., 171212 Kgs., 26680 Kgs., 28520 Kgs. and 61180 Kgs. respectively. - Quantity of import items at Sl. No. 1 to 3, 14 to 18 & 21 to 26 may be allowed as 1.05 Kgs./Kg content in the export items. - Quantity of import items at Sl. No. 4, 5, 7 to 9, 13, 19 & 27 to 29 may be allowed on net to net basis with accountability clause. - Quantity of import items at Sl. No. 6, 10 & 20 may be allowed on net to net basis. - Quantity of import items at Sl. No. 11 & 12 may be allowed as 1.01 Kgs/Kg content in the export items.	

Case No.	24 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ACEINOTEC MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008011AM24
RA File Number	072404000016 AM21
Licence No and Date	0710116365/23/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	018005000425AM21
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case stands deferred.

Case No.	27 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ONASSIS AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00000894AM23
RA File Number	052404000152 AM21
Licence No and Date	0510414546/03/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	28 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00007328AM24
RA File Number	042404000066 AM21
Licence No and Date	0410166966/19/08/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00003707AM23
RA File Number	022404000060 AM21

Licence No and Date	0210210061/28/08/2020	UDIN00026636AM25
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.		

Case No.	30 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00003711AM23
RA File Number	022404000069 AM21
Licence No and Date	0210210076/03/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	31 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00003708AM23
RA File Number	022404000070 AM21
Licence No and Date	0210210079/04/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case stands deferred.

Case No.	32 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00002126AM23
RA File Number	018005000714 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00046833AM21
RA File Number	07AA04006120 AM21
Licence No and Date	0711000137/24/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Specific name(s) of export items at Sl. No. 1, as the existing name of the export item namely, machined parts of Tungsten from TU Sheets, is very generic. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be	

manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case Stands deferred.

Case No.	34 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00004164AM24
RA File Number	08AA04005674 AM21
Licence No and Date	0811000264/01/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	CKDPACK PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00003834AM23
RA File Number	05AA04021220 AM21
Licence No and Date	0511000586/04/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	36 / NC/1/MEET/Mar/202324/25
Case Status	Case Rejected
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024

and Date	
HQ File Number	HQRNORM APPLY 00086786AM21 UDIN00026636AM25
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 26.09.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 04.03.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	37 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00001375AM24
RA File Number	03AA04024933 AM21
Licence No and Date	0311002030/15/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00113605AM21
RA File Number	31AA04007776 AM21
Licence No and Date	3111000249/25/03/2021
Norms Committee Decision: The committee considered the case as per agenda and noted from the firm's reply that EODC [Export Obligation Discharge Certificate] has been issued by RA vide letter dated June 2023. The Committee further noted that the norms have not yet been fixed in this case. The Committee, therefore, decided to ask the concerned RA as to whether they have issued EODC without fixation of norms by the Norms Committee.	

Case No.	39 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008866AM24
RA File Number	05AA04005365 AM22
Licence No and Date	0511002228/19/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Mar/202324/25
Case Status	Case Withdrawn
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00007208AM24
RA File Number	03AA04013342 AM22
Licence No and Date	0311003877/18/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and discussed the case in presence of concerned TE wherein it has been pointed out that case has been filed under para 4.12(vi). The TE has further furnished their written communication dated 04.04.2024 stating that the firm has requested that above mentioned A.A. may be covered under para 4.12(vi) of the current HBP. Therefore, MHI has furnished NIL comments. The Committee decided to refer the case to the concerned RA for taking suitable action as per para 4.12 (vi) and to close the case. Case stands closed.	

Case No.	41 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	GLOBAL GASKET FACTORY
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00006399AM24
RA File Number	09AA04009049 AM22

Licence No and Date	0911001365/13/08/2021	UDIN00026636AM25
Norms Committee Decision:		
Case deferred for the comments of TE.		

Case No.	42 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00181384AM22
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. in respect of import items at Sl. No. 3, 4 and 36 to 38. Case stands deferred.	

Case No.	43 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22

Licence No and Date	0711001904/15/09/2021	UDIN00026636AM25
Norms Committee Decision: Case deferred for the comments of TE.		

Case No.	44 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	DIEHL METAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00185284AM22
RA File Number	31AA04027077 AM22
Licence No and Date	3111000574/16/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 02.04.2024, as under: i. Import of synchronizer rings [Forged & Punched] may be allowed as per application inclusive of 0.82% wastage. Note: Grade of material in export product should be same as in import item. RA concerned may take suitable consequential action accordingly.	

Case No.	45 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DAETWYLER SWISSTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00185296AM22
RA File Number	31AA04007952 AM21
Licence No and Date	3111000524/16/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed technical note on manufacturing process including the relevant flow sheet.	

- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vi. Basis/Calculation for the quantities of import items.

Case Stands deferred.

Case No.	46 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00007277AM24
RA File Number	05AA04088451 AM22
Licence No and Date	0511005289/07/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case No.	48 / NC/1/MEET/Mar/202324/25
Case Status	Case Rejected
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00207003AM22
RA File Number	05AA04088615 AM22
Licence No and Date	0511005308/08/10/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 17.10.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 04.03.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	49 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008867AM24
RA File Number	05AA04071693 AM22
Licence No and Date	0511005449/14/10/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22
Licence No and	2411001043/29/10/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

UDIN00026636AM25

Case No.	51 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008872AM24
RA File Number	NA
Licence No and Date	0511005980/08/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 03.04.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS.	140.00 MTS	CARBON STEEL SEAMLESS PIPE SA/ A 106 Gr B & C, API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL PIPES SA/ A 335 GRADE P1 TO P95	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEEL SA / A 105, SA/ A 350 LF 2 (LTCS),SA/ A 350 LF 2	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

			(LTCS)	
			FLANGES ALLOY STEEL SA/A 182 GR F 1 TO F 95	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING CARBON STEEL SA/A 105 / 234 WPB / WPC, WPBW / WPCW, SA/ A 420 WP L 6, REDUCERS /ELBOW / END CAPS/ TEE / COUPLING / SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING ALLOY STEEL SA/A 182 / SA 234 GRADE P1 TO P95, REDUCERS / ELBOW / END CAPS/ TEE / COUPLING / SOCKOLET/ WELDOLET / Y PIECE /	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

			MEGALET & ALL TYPES OF VARIANTS		UDIN00026636AM25
			VALVE	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE	

NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES, FLANGES, PIPE FITTINGS, AND VALVES SHOULD BE MATCHED WITH THE GRADES AND SIZES OF PIPES, FLANGES, PIPE FITTINGS, AND VALVES IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/1/MEET/Mar/202324/25
Case Status	Case Withdrawn
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00007209AM24
RA File Number	03AA040122817 AM22
Licence No and Date	0311008812/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and discussed the case in presence of concerned TE wherein it has been pointed out that case has been filed under para 4.12(vi). The TE has further furnished their written communication dated 04.04.2024 stating that the firm has requested that above mentioned A.A. may be covered under para 4.12(vi) of the current HBP. Therefore, MHI has furnished NIL comments. The Committee decided to refer the case to the concerned RA for taking suitable action as per para 4.12 (vi) and to close the case. Case stands closed.	

Case No.	53 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00269350AM22
RA File Number	31AA04030034 AM22
Licence No and Date	3111000735/29/11/2021

Case deferred for the comments of TE.

Case No.	54 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008873AM24
RA File Number	NA
Licence No and Date	0511006998/17/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 03.04.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS.	422733.39 KGS	CARBON STEEL SEAMLESS PIPE SA/ A 106 Gr B & C,API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/A53 GR B,SA/A 333 GR 6, APL 5L GRADE B	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL PIPES SA/A335 GRADE P2 TO P95	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEEL SA/A 105,SA/A350 LF 2 (LTCS),SA/A 350 LF 2 (LTCS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			FLANGES ALLOY STEEL SA/A 182 GR F 1 TO F 95	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING CARBON STEEL	NET TO NET UNDER GN-4 WITH

			SA/A 234 WPB / WPC,SA/ A 420 WP L 6, SA/A 106 GR. B/ REDUCERS/ELBOW / END CAPS/ TEE / COUPLING / /SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	ACCOUNTABILITY CLAUSE	DIN00026636AM25
			PIPE FITTING ALLOY STEEL ,SA/A 182 / SA 234 GRADE P1 TO P92, REDUCERS / ELBOW / END CAPS/ TEE /COUPLING / SOCKOLET/ WELDOLET/Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE	
			PIPE FITTING STAINLESS STEEL SA/A 403 WP 304 TO WP 316, WP 317, WP 347, SA/A 403 WP 304 L/WP 316 L/ WP 317 L , DUAL GRADE - WP 304 / 304 L , WP 316 / 316 L & WP 317 / 317 L , Fittings, SA/A 358 GR. TP316/316L, CL 1 REDUCERS/ ELBOW / END CAPS/ TEE /COUPLING / Gasket, KLINGERSIL C-4440/SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE	

NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES, FLANGES, AND PIPE FITTINGS, SHOULD BE MATCHED

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	HYDAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00356122AM22
RA File Number	32AX04000133 AM22
Licence No and Date	3211002520/15/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Catalogue and end use of the export products with brief technical write-up, ii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). Case stands deferred.	

Case No.	56 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00358586AM22
RA File Number	05AX04000549 AM22
Licence No and Date	0511009367/17/02/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024

and Date		
HQ File Number	HQRNORM REVIW00008868AM24	UDIN00026636AM25
RA File Number	05AX04000998 AM22	
Licence No and Date	0511009449/18/02/2022	
Norms Committee Decision:		
Case deferred for the comments of TE.		

Case No.	58 / NC/1/MEET/Mar/202324/25
Case Status	Case Withdrawn
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008874AM24
RA File Number	NA
Licence No and Date	0511011275/22/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a duplicate case which has been filed by the applicant twice as review case. One review case is still deficient and applicant has not yet filed the reply. The Committee, therefore, decided to withdraw this case showing as “rejected”. Case stands withdrawn.	

Case No.	59 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000192AM23
RA File Number	05AX04001523 AM22
Licence No and Date	0511011787/12/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: a. Quantity of export items namely, Condensor Coils & Evaporator Coils in Nos. also in addition to their weights. b. Weight of each Export Product. c. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported	

and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	60 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000255AM23
RA File Number	09AX04000006 AM23
Licence No and Date	0911002858/18/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000320AM23
RA File Number	05AA04086752 AM22
Licence No and Date	0511011947/19/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024

HQ File Number	HQRNORM APPLY 00000441AM23	
RA File Number	04AX04000375 AM22	UDIN00026636AM25
Licence No and Date	0411003194/27/04/2022	
Norms Committee Decision:		
Case deferred for the comments of TE.		

Case No.	63 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022
Norms Committee Decision:	
This case may be referred to MHI for examination and comments.	
Case stands deferred.	

Case No.	65 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008980AM24
RA File Number	34AX04000024 AM23
Licence No and	3411002191/29/04/2022

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

UDIN00026636AM25

Case No.	66 / NC/1/MEET/Mar/202324/25
Case Status	Case Withdrawn
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006534AM24
RA File Number	NA
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a duplicate case which has been filed by the applicant twice. The Committee, therefore, decided to withdraw this case showing as “rejected”. Case stands withdrawn.	

Case No.	67 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000887AM23
RA File Number	07AX04000161 AM23
Licence No and Date	0711004029/19/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001058AM23
RA File Number	07AX04000265 AM23
Licence No and Date	0711004123/30/05/2022

Case deferred for the comments of TE.

Case No.	69 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001277AM23
RA File Number	07AX04000145 AM23
Licence No and Date	0711004262/08/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Specific details and dimensional drawing of each export products, ii. Export quantity and import quantity in numbers, iii. Details of manufacturing process, iv. Sheet layout diagram of the material indicating the wastage during blanking v. Calculation sheet with stage wise wastage supported by dimensional drawing and weight at each stage of manufacturing process, vi. GST invoice of scrap disposal. Case stands deferred.	

Case No.	70 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001368AM23
RA File Number	31AX04000051 AM23
Licence No and Date	3111001438/14/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Mar/202324/25
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Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED UDIN00026636AM25
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001373AM23
RA File Number	05AX04000724 AM23
Licence No and Date	0511013196/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	BANCO PRODUCTS (INDIA) LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001515AM23
RA File Number	34AX04000144 AM23
Licence No and Date	3411002408/20/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Sheet layout diagram of the material indicating the wastage during blanking ii. Calculation sheet with stage wise wastage supported by dimensional drawing and weight at each stage of manufacturing process, iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of import in the export product (s). iv. Legible copy of dimensional drawing of Export Product. Case stands deferred.	

Case No.	73 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001557AM23
RA File Number	34AX04000264 AM23
Licence No and Date	3411002416/21/06/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to **ratify the ad-hoc norms** comments of Consultant (Tech-3) dated 28.03.2023, as under:

- i. Import may be allowed as 3415 Kg. inclusive of 167% wastage after recovery on past consumption.

Note: Grade of import item will be same as used in EP. EP will be made of imported bars as the firm has declared that pipe in same grade is not available.

RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001920AM23
RA File Number	08AX04000477 AM23
Licence No and Date	0811005473/07/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	GOLDEN ROLLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001932AM23
RA File Number	33AX04000026 AM23
Licence No and Date	3311000789/08/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).	
ii. Detail technical note on manufacturing process including the relevant flow sheet.	
iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

iv. Weight of each Export Product.

v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

vi. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

viii. Import quantity of aluminum scrap in application is mentioned as 63 MT whereas in appendix 4E showing 72 MT, clarification thereof.

ix. Revised list of import items, indicating raw materials and consumables.

x. Calculation sheet with stage wise wastage supported by dimensional drawing and weight at each stage of manufacturing process.

xi. Number of different types of Rolls and their unit weight.

Case stands deferred.

Case No.	76 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001981AM23
RA File Number	56AX04000086 AM23
Licence No and Date	5611001050/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001983AM23
RA File Number	56AX04000095 AM23
Licence No and Date	5611001052/12/07/2022
Norms Committee Decision:	

Case No.	78 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00002209AM23
RA File Number	31AX04000118 AM23
Licence No and Date	3111001578/22/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: a. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. b. Weight of each Export Product. c. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	79 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00002311AM23
RA File Number	56AX04000118 AM23
Licence No and Date	5611001084/28/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 23.02.2024, as under:	

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	80 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00003090AM23
RA File Number	34AX04000562 AM23
Licence No and Date	3411002772/13/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as per their A.A. No. 3411001877 dated 28.02.2022 ratified in NC-1 meeting dated 15.12.2023, as per comments of DPIIT dated 21.03.2024 , as under:	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Mar/202324/25		
Case Status	Case Deferred		UDIN00026636AM25
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024		
HQ File Number	HQRNORM APPLY 00007304AM24		
RA File Number	NA		
Licence No and Date	3111001710/26/09/2022		
Norms Committee Decision:			
Case deferred for the comments of TE.			

Case No.	83 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00003568AM23
RA File Number	31AX04000192 AM23
Licence No and Date	3111001729/07/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
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Case No.	84 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008865AM24
RA File Number	05AX04001941 AM23
Licence No and Date	0511015241/11/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00003735AM23
RA File Number	05AX04002025 AM23
Licence No and Date	0511015324/14/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	86 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00003825AM23
RA File Number	07AX04000018 AM23
Licence No and Date	0711005488/19/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	87 / NC/1/MEET/Mar/202324/25						
Case Status	Case Approved						
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED						
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024						
HQ File Number	HQRNORM APPLY 00004304AM23						
RA File Number	10AX04000201 AM23						
Licence No and Date	1011001452/11/11/2022						
Norms Committee Decision:							
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 23.02.2024, as under:							
<table><tr><td>Import Item</td><td>Quantity allowed per unit of Export product</td><td>Total Quantity recommended</td></tr><tr><td>UPHOLSTERY FABRICS-V Fabrics/U Fabrics</td><td>3.5 Kg</td><td>380</td></tr></table>		Import Item	Quantity allowed per unit of Export product	Total Quantity recommended	UPHOLSTERY FABRICS-V Fabrics/U Fabrics	3.5 Kg	380
Import Item	Quantity allowed per unit of Export product	Total Quantity recommended					
UPHOLSTERY FABRICS-V Fabrics/U Fabrics	3.5 Kg	380					
RA concerned may take suitable consequential action accordingly.							

Case No.	88 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008864AM24
RA File Number	05AX04002537 AM23
Licence No and Date	0511016156/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008863AM24
RA File Number	05AX04002592 AM23
Licence No and Date	0511016184/05/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	OILFIELD SERVICES & SUPPLIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004834AM23
RA File Number	03AX04004511 AM23
Licence No and Date	0311019780/06/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).	

- UDIN00026636AM25
- ii. Detail technical note on manufacturing process including the relevant flow sheet.
 - iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
 - iv. Weight of each Export Product.
 - v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
 - vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 - vii. Use of export product.

Case stands deferred.

Case No.	91 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004852AM23
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM REVIW00008860AM24
RA File Number	05AX04002590 AM23
Licence No and Date	0511016268/09/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	94 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

ii. Weight of each Export Product.

UDIN00026636AM25

iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	95 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005908AM23
RA File Number	34AX04000946 AM23
Licence No and Date	3411003285/24/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
i. The information submitted by the firm is for Aluminium Silo of 1200 Cubic Meters capacity, whereas, the items of export covered under this AA are of 300 and 150 Cubic Meters capacities. This need to be clarified as per queries in the following paras (ii), (iii) & (iv).	
ii. Weight of each Export Product.	

- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Further, Sheet layout diagram showing wastage during cutting of Roof, Cone & Shell of Aluminium Silos.

Case stands deferred.

Case No.	97 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006062AM23
RA File Number	09AX04000983 AM23
Licence No and Date	0911004401/03/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
a. Labelled Blow-up diagram of the Export product showing various parts, b. Write-up on import items, parts to be made from each import item, c. Input and output weight for each part with stage-wise wastage calculation supported by	

dimensional drawings,

UDIN00026636AM25

- d. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- e. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- f. GST invoice of scrap disposal.

Case stands deferred.

Case No.	99 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006066AM23
RA File Number	31AX04000335 AM23
Licence No and Date	3111002005/03/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006338AM23
RA File Number	34AX04001032 AM23
Licence No and Date	3411003389/15/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
i. Separate quantities of each type of fastener viz. Washers, Hex Bolts, Allen bolts etc. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

UDIN00026636AM25

iii. Weight of each Export Product.

iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	101 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006761AM23
RA File Number	03AX04005871 AM23
Licence No and Date	0311021903/05/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
Case stands deferred.	

Case No.	102 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006777AM23
RA File Number	56AX04000409 AM23
Licence No and Date	5611001614/06/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of	

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	103 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	SKF ELIXER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006797AM23
RA File Number	07AX04001779 AM23
Licence No and Date	0711006668/07/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006835AM23
RA File Number	07AX04001801 AM23
Licence No and Date	0711006700/09/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2024 has been issued to the applicant to furnish the certain information/documents. However, no information has yet been submitted by the applicant. Therefore, the committee, decided to send a reminder to submit the reply within 15 days.	
Case stands deferred.	

Case No.	105 / NC/1/MEET/Mar/202324/25
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Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED UDIN00026636AM25
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006907AM23
RA File Number	56AX04000417 AM23
Licence No and Date	5611001620/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006915AM23
RA File Number	07AX04001796 AM23
Licence No and Date	0711006712/10/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 03.04.2024, as under: Export Items: 150L HARVEST TANK (PRESSURE VESSEL) SS Pressure Vessel of 150L Working Volume and 200L Geometric Volume Capacity QTY: 1 NOS 150L FERMENTOR (FERMENTATION EQUIPMENT) Fermentation Equipment equipped with SS Vessel of 150L Working Volume and 250L Geometric Volume Capacity QTY: 1 NOS - CONTINUOUS BIODIGESTION SYSTEM - 500L/Hr WITH 800L TANK (PRESSURE VESSEL) Continuous Biowaste Kill System of 500 L/Hr Capacity, consisting of 800L SS Collection Tank and Decontamination Unit (Pressure Vessel) QTY: 1 SET 300L ULTRAFILTRATION SYSTEM WITH 4 HOLDERS (FILTRATION EQUIPMENT) Filtration Equipment of 300L WV and 375 GV Capacity with 4 Holders QTY: 1SET	

ITEMS OF IMPORT FOR EXPORT ITEM No 1

- I. Sl No 1 TO 35 AND SL No 48 TO 78 (COMPONENTS): NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
- II. Sl No 36 TO 47: WASTAGE @0.5% ON THE NET LENGTH IN METER OF THE IMPORTED TUBES IN THE EXPORT PRODUCT.

ITEMS OF IMPORT FOR EXPORT ITEM No 2

- I. Sl No 79 TO 115 AND SL No 128 TO 157 (COMPONENTS): NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
- II. Sl No 116 TO 127: WASTAGE @0.5% ON THE NET LENGTH IN METER OF THE IMPORTED TUBES IN THE EXPORT PRODUCT.

ITEMS OF IMPORT FOR EXPORT ITEM No.3

- I. Sl No 158 TO 198 AND SL No 211 TO 226 (COMPONENTS): NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
- II. Sl No 199 TO 210: WASTAGE @0.5% ON THE NET LENGTH IN METER OF THE IMPORTED TUBES IN THE EXPORT PRODUCT.

ITEMS OF IMPORT FOR EXPORT ITEM No 4

- I. Sl No 227 TO 278 (COMPONENTS): NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	107 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006935AM23
RA File Number	56AX04000418 AM23
Licence No and Date	5611001622/13/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 15.03.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.	

Case No.	108 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007007AM23
RA File Number	07AX04001886 AM23
Licence No and Date	0711006772/16/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 28.02.2024, as under: i. Quantity of export item may also be specified as 16100 Nos. in addition to its weight (11431 Kgs.), ii. Quantity of import item may be allowed as 20984 Kgs. as 1.836 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	109 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007025AM23
RA File Number	31AX04000370 AM23
Licence No and Date	3111002091/16/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007027AM23

RA File Number	31AX04000369 AM23	
Licence No and Date	3111002092/16/03/2023	UDIN00026636AM25
Norms Committee Decision:		
Case deferred for the comments of TE.		

Case No.	111 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007160AM23
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007183AM23
RA File Number	04AX04001128 AM23
Licence No and Date	0411005130/24/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	113 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024

HQ File Number	HQRNORM APPLY 00007186AM23	
RA File Number	05AX04003529 AM23	UDIN00026636AM25
Licence No and Date	0511017984/24/03/2023	
Norms Committee Decision:		
Case deferred for the comments of TE.		

Case No.	114 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007196AM23
RA File Number	13AX04000340 AM23
Licence No and Date	1311001833/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007241AM23
RA File Number	02AX04000713 AM23
Licence No and Date	0211004125/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000032AM24
RA File Number	08AX04001959 AM23
Licence No and Date	0811007810/06/04/2023
Norms Committee Decision:	

Case No.	117 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000320AM24
RA File Number	09AX04001167 AM23
Licence No and Date	0911004852/20/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	118 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000333AM24
RA File Number	09AX04000004 AM24
Licence No and Date	0911004855/21/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	119 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred

Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED	
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024	UDIN00026636AM25
HQ File Number	HQRNORM APPLY 00000345AM24	
RA File Number	03AX04006363 AM23	
Licence No and Date	0311023016/21/04/2023	
Norms Committee Decision:		
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.		
Case stands deferred.		

Case No.	120 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000346AM24
RA File Number	34AX04000047 AM24
Licence No and Date	3411003609/21/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
1. Value of consumables 2. Net content of FRP in Export products. 3. Material balance sheet. 4. Net weight of Export products. 5. Process flow chart manufacturing of rotor Blades. 6. Net content of Pultrusions Plastic and Metal Part5 in Export products. 7. Summary of various items used in manufacture of Rotor Blades. 8. Net content of Balsa words and PVC Foams. 9. Drawing For Rotor Blades.	
Case stands deferred.	

Case No.	121 / NC/1/MEET/Mar/202324/25	
Case Status	Case Deferred	
Party Name	PARVEEN INDUSTRIES PVT LTD	
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024	

HQ File Number	HQRNORM APPLY 00000375AM24	
RA File Number	03AX04000291 AM24	UDIN00026636AM25
Licence No and Date	0311023056/24/04/2023	
Norms Committee Decision:		
Case deferred for the comments of TE.		

Case No.	122 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000399AM24
RA File Number	05AX04000211 AM24
Licence No and Date	0511018516/25/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per norms fixed in their A.A. No. 0510407383 dated 31.07.2018 in NC-1 meeting dated 18.02.2020, as per comments of DPIIT dated 14.03.2024, as under: i. Net Weight of export item may be specified as 188.325 Kgs. ii. Quantity of import item may be allowed as 1500.95 Kgs. as 7.97 Kgs/Kg content in the export item after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	124 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred UDIN00026636AM25
Party Name	KASTHURI MACHINE BUILDERS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000431AM24
RA File Number	32AX04000015 AM24
Licence No and Date	3211004770/26/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000455AM24
RA File Number	05AX04000196 AM24
Licence No and Date	0511018558/27/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000463AM24
RA File Number	05AX04000232 AM24
Licence No and Date	0511018570/28/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per norms fixed in their A.A. No. 0510413547 dated 10.02.2020 in NC-1 meeting dated 16.06.2020, as per comments of DPIIT dated 14.03.2024, as under: i. Net Weight of export item may be specified as 160.6 Kgs. ii. Quantity of import item may be allowed as 434.26 Kgs. as 2.704 Kgs/Kg content in the export item after taking 6% recovery from the scrap.	

Case No.	127 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000464AM24
RA File Number	05AX04000236 AM24
Licence No and Date	0511018571/28/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per norms fixed in their A.A. No. 0510414517 dated 30.06.2020 in NC-1 meeting dated 22.10.2020, as per comments of DPIIT dated 14.03.2024, as under: i. Net Weight of export item may be specified as 549.4 Kgs. ii. Quantity of import item may be allowed as 2387.14 Kgs. as 4.355 Kgs/Kg content in the export item after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	128 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000472AM24
RA File Number	31AX04000022 AM24
Licence No and Date	3111002250/28/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024

HQ File Number	HQRNORM APPLY 00000510AM24		
RA File Number	05AX04000241 AM24	UDIN00026636AM25	
Licence No and Date	0511018607/01/05/2023		
Norms Committee Decision:			
Case deferred for the comments of TE.			

Case No.	130 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. This case may be referred to MHI for further examination.	
Case stands deferred.	

Case No.	131 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000986AM24
RA File Number	34AX04000082 AM24
Licence No and Date	3411003733/19/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
i. Separate quantities of each type of fastener viz. Washers, Hex Bolts, Allen bolts etc.	
ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

UDIN00026636AM25

iii. Weight of each Export Product.

iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	132 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001229AM24
RA File Number	02AX04000079 AM24
Licence No and Date	0211004516/01/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
Case stands deferred.	

Case No.	133 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001254AM24
RA File Number	03AX04000957 AM24
Licence No and Date	0311024133/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001298AM24
RA File Number	33AX04000023 AM24
Licence No and Date	3311001251/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	SETH STEELAGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001364AM24
RA File Number	03AX04001011 AM24
Licence No and Date	0311024309/07/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001441AM24
RA File Number	05AX04000651 AM24
Licence No and Date	0511019276/09/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per norms fixed in their A.A. No. 0510414902 dated 17.08.2020 in NC-1 meeting dated 03.03.2021, as per comments of DPIIT dated 14.03.2024, as under: i. Net Weight of export items at Sl. No. 1 & 2 may be specified as 480 Kgs., and 2682.8 Kgs.	

respectively,

UDIN00026636AM25

- ii. Words “ Dia 138 mm” may be suffixed with the description of import items at Sl. No. 1 & 2,
- iii. Quantity of import item at Sl. No. 1 may be allowed as 5993.76 Kgs as 12.482 Kgs/Kg content in the export item at Sl. No. 1 after taking 10% recovery from the scrap.
- iv. Quantity of import item at Sl. No. 2 may be allowed as 15428.78 Kgs. as 5.751 Kgs/Kg content in the export item at Sl. No. 2 after taking 10% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	137 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001442AM24
RA File Number	05AX04000650 AM24
Licence No and Date	0511019277/09/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 14.03.2024, as under:	
i. Net Weight of export item may be specified as 2281.25 Kgs. ii. Quantity of import item may be allowed as 10169.8 Kgs. as 4.458 Kgs/Kg content in the export item after taking 6% recovery from the scrap.	
RA concerned may take suitable consequential action accordingly.	

Case No.	138 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	HONDA TRADING CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001608AM24
RA File Number	05AX04000475 AM24
Licence No and Date	0511019348/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005501AM24
RA File Number	09AX04000521 AM24
Licence No and Date	0911005779/07/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	140 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005554AM24
RA File Number	31AX04000136 AM24
Licence No and Date	3111002630/11/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005599AM24
RA File Number	03AX04002657 AM24
Licence No and Date	0311027035/12/09/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Weight of each Export Product.
- ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Calculation sheet with stage wise wastage supported by dimensional drawing and weight at each stage of manufacturing process.
- vi. It has been observed that the government approval (MSME Udyam certificates) of the applicant firm as well as supporting manufacturer is for services and not for manufacturing. Therefore, the firm may not be eligible for Advance Authorization.

Case stands deferred.

Case No.	142 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005601AM24
RA File Number	07AX04000859 AM24
Licence No and Date	0711009182/12/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Dimensional drawing of export products,
- ii. Details of manufacturing process,
- iii. Sheet layout diagram of the material indicating the wastage during blanking
- iv. Calculation sheet with stage wise wastage supported by dimensional drawing and weight at each stage of manufacturing process,
- v. GST invoice of scrap disposal.

Case No.	143 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005647AM24
RA File Number	03AX04002698 AM24
Licence No and Date	0311027092/13/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Weight of each Export Product.
- ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Calculation sheet with stage wise wastage supported by dimensional drawing and weight at each stage of manufacturing process.
- vi. It has been observed that the government approval (MSME Udyam certificates) of the applicant firm as well as supporting manufacturer is for services and not for manufacturing. Therefore, the firm may not be eligible for Advance Authorization.

Case stands deferred.

Case No.	144 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005674AM24
RA File Number	31AX04000141 AM24
Licence No and Date	3111002638/14/09/2023

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of concerned TE:

- i. Component fitment diagram of the export product clearly labeling the parts.,
- ii. Complete description of main parts mentioned in the import list along with their end use,
- iii. Quantitative justification for the raw materials.
- iv. Legible copy of Appendix-4E and relevant documents.

Case stands deferred.

Case No.	145 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005705AM24
RA File Number	07AX04000922 AM24
Licence No and Date	0711009212/15/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Per unit quantity required for each export product as mentioned in the Appendix-4E is not consistent with total import quantity showing in the application. Clarification thereof.
- ii. Details of manufacturing process,
- iii. Sheet layout diagram of the material indicating the wastage during blanking
- iv. Calculation sheet with stage wise wastage supported by dimensional drawing and weight at each stage of manufacturing process,
- v. GST invoice of scrap disposal.
- vi. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product.

Case stands deferred.

Case No.	146 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005773AM24

RA File Number	05AX04001764 AM24	UDIN00026636AM25
Licence No and Date	0511021081/21/09/2023	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per norms fixed in their A.A. No. 0510413545 dated 10.02.2020 in NC-1 meeting dated 16.06.2020, as per comments of DPIIT dated 14.03.2024, as under: - Net Weight of export items at Sl. No. 1 to 3 may be specified as 683.8 Kgs., 912 Kgs. and 198.65 Kgs. respectively, - Quantity of import item at Sl. No. 1 may be allowed as 2134.82 Kgs as 3.122 Kgs/Kg content in the export item at Sl. No. 1 after taking 6% recovery from the scrap. - Quantity of import item at Sl. No. 2 may be allowed as 3055.2 Kgs. as 3.35 Kgs/Kg content in the export item at Sl. No. 2 after taking 6% recovery from the scrap. - Quantity of import item at Sl. No. 3 may be allowed as 846.25 Kgs as 4.26 Kgs/Kg content in the export item at Sl. No. 3 after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.		

Case No.	147 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006404AM24
RA File Number	34AX04000571 AM24
Licence No and Date	3411004266/23/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: - Value of consumables. - Net content of FRP in Export products. - Material balance sheet. - Net weight of Export products. - Process flow chart manufacturing of rotor Blades. - Net content of Pultrusions Plastic and Metal Part5 in Export products. - Summary of various items used in manufacture of Rotor Blades. - Net content of Balsa words and PVC Foams. - Drawing For Rotor Blades.	

Case No.	148 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	MICRO COILS AND REFRIGERATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006406AM24
RA File Number	05AX04002178 AM24
Licence No and Date	0511021691/23/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	149 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006442AM24
RA File Number	09AX04000670 AM24
Licence No and Date	0911006079/25/10/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006519AM24
RA File Number	09AX04000617 AM24
Licence No and Date	0911006109/30/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of concerned TE: - Write-up with end use of export products, - Details technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Sheet layout diagram of the material indicating the wastage during blanking - Calculation sheet with stage wise wastage supported by dimensional drawing and weight at each stage of manufacturing process, - GST invoice of scrap disposal. Case stands deferred.	

Case No.	151 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006524AM24
RA File Number	05AX04001966 AM24
Licence No and Date	0511021803/31/10/2023
Norms Committee Decision:	

Case No.	152 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006547AM24
RA File Number	05AX04002276 AM24
Licence No and Date	0511021826/31/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 14.03.2024, as under: i. Net Weight of export items at Sl. No. 1 & 2 may be specified as 708.237 Kgs., and 50.35 Kgs. respectively, ii. Quantity of import item at Sl. No. 1 may be allowed as 1230.2 Kgs as 1.737 Kgs/Kg content in the export item at Sl. No. 1 after taking 6% recovery from the scrap. iii. Quantity of import item at Sl. No. 2 may be allowed as 78.90 Kgs. as 1.567 Kgs/Kg content in the export item at Sl. No. 2 after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	153 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Please indicate the final shape of export product whether disc or rectangular, ii. Commercial value of wastage generated.	

Case No.	154 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006649AM24
RA File Number	34AX04000609 AM24
Licence No and Date	3411004298/06/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-1) dated 02.04.2024, as under:

Export Item: FRP ROTAR BLADE LM 83.3 P2 : 39.0 Nos.

Net weight per Blade : 23,804.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No. of Advance Authorization	Quantity recommended.
1	1,6,7,8,9,10,11,12,13,14, 15,16,17,18,19,20,21,22, 23,24,27,28,29,30,31,32, 33,34,35,36,37,38,39,40, 41,42,45,51,52,53,65,66, 67,68,98,99,100,101,102, 103,117,118,170,172,173, 174,175.	Components, allowed as per G.N.4
2.	43,44,80,81,82,83,85,86,87, 108,115,181,188,192,194, 196,197,198,199,200.	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value

3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	155 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006662AM24
RA File Number	34AX04000612 AM24
Licence No and Date	3411004302/06/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: I. Please indicate the final shape of export product whether disc or rectangular, II. Commercial value of wastage generated. Case stands deferred.	

Case No.	156 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	SMT CARDIOVASCULAR PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006700AM24
RA File Number	52AX04000229 AM24
Licence No and Date	5211006312/07/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per committee report dated 03.04.2024 attached with the minutes of the meeting dated 03.04.2024. RA concerned may take suitable consequential action accordingly.	

Case No.	157 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006709AM24
RA File Number	05AX04002308 AM24
Licence No and Date	0511021942/07/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per norms fixed in their A.A. No. 0510409703 dated 20.02.2019, as per comments of DPIIT dated 14.03.2024, as under: i. Net Weight of export item may be specified as 4285.8 Kgs. ii. Quantity of import item may be allowed as 18000.36 Kgs. as 4.20 Kgs/Kg content in the export item after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	158 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006727AM24
RA File Number	31AX04000215 AM24
Licence No and Date	3111002779/08/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of concerned TE: i. Difference between export products Lube Console and Lube Oil Unit, ii. Component fitment diagram of the export product clearly labeling the parts., iii. Complete description of main parts mentioned in the import list along with their end use, iv. Quantitative justification for the raw materials. Case stands deferred.	

Case No.	159 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007178AM24
RA File Number	05AX04002510 AM24
Licence No and Date	0511022453/04/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	160 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007185AM24
RA File Number	02AX04000517 AM24
Licence No and Date	0211005516/04/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of concerned TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Information about the inputs required per unit of the resultant product as per Sl No. 1 of Appendix-11A appearing in current HBP (Vol. I) separately for each product. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at	

each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	161 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007232AM24
RA File Number	05AX04002773 AM24
Licence No and Date	0511022504/06/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007247AM24
RA File Number	04AX04000780 AM24
Licence No and Date	0411006509/07/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007267AM24
RA File Number	05AX04002757 AM24
Licence No and Date	0511022544/07/12/2023

The Committee considered the case as per agenda and decided to **ratify the ad-hoc norms** as per comments of DPIIT dated 14.03.2024, as under:

- i. Net Weight of export item may be specified as 346.5 Kgs.
- ii. Quantity of import item may be allowed as 1129.24 Kgs. as 3.259 Kgs/Kg content in the export item after taking 6% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	164 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	JYOTI PLASTIC WORKS P LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007275AM24
RA File Number	03AX04004063 AM24
Licence No and Date	0311029200/08/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send **the final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	165 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007350AM24
RA File Number	33AX04000093 AM24
Licence No and Date	3311001647/12/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send **the final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	166 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	QNQ DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007421AM24
RA File Number	05AX04002450 AM24
Licence No and Date	0511022712/15/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	167 / NC/1/MEET/Mar/202324/25															
Case Status	Case Approved															
Party Name	MASK IMPEX PRIVATE LIMITED															
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024															
HQ File Number	HQRNORM APPLY 00008002AM24															
RA File Number	05AX04003289 AM24															
Licence No and Date	0511023297/17/01/2024															
Norms Committee Decision:																
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 03.04.2024, as under:																
<table><tr><th rowspan="2">Export Product</th><th rowspan="2">EP Quantity</th><th rowspan="2">Import Items</th><th colspan="2">Recommendation</th></tr><tr><th>Import Quantity</th><th>Wastage</th></tr><tr><td>Trailer Parts and Accessories</td><td>32000 PCS</td><td>Brake Shoes (Naked)</td><td>32000 PCS</td><td>NIL</td></tr></table>					Export Product	EP Quantity	Import Items	Recommendation		Import Quantity	Wastage	Trailer Parts and Accessories	32000 PCS	Brake Shoes (Naked)	32000 PCS	NIL
Export Product	EP Quantity	Import Items	Recommendation													
			Import Quantity	Wastage												
Trailer Parts and Accessories	32000 PCS	Brake Shoes (Naked)	32000 PCS	NIL												

“ Lined Brake Shoes”		Rivets	896000 PCS	Allowed under GN-4 on Net-to-Net basis with accountability clause.
RA concerned may take suitable consequential action accordingly.				

Case No.	168 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008012AM24
RA File Number	03AX04004720 AM24
Licence No and Date	0311030242/17/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008058AM24
RA File Number	05AX04003266 AM24
Licence No and Date	0511023360/19/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	170 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved UDIN00026636AM25
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008062AM24
RA File Number	07AX04001634 AM24
Licence No and Date	0711010265/19/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 03.04.2024, as under:

Sl. No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	COMMERCIAL AIRCRAFT PARTS BUSHINGS TO LIFT LINK FWD Part No. 423Z33CC-2	6000.00 KGS	STAINLESS STEEL ROD, SS OF GRADE 15-5PH.	8400 KGS INCLUSIVE OF 40% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE:

1. Wastage on the net weight of imported stainless steel in the export product.
2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	171 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008086AM24
RA File Number	03AX04004732 AM24
Licence No and	0311030337/22/01/2024

Date	
Norms Committee Decision: UDIN00026636AM25 The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	172 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008091AM24
RA File Number	31AX04000294 AM24
Licence No and Date	3111003013/22/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008146AM24
RA File Number	31AX04000300 AM24
Licence No and Date	3111003029/24/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008153AM24
RA File Number	05AX04003339 AM24

Licence No and Date	0511023461/25/01/2024	UDIN00026636AM25
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms by taking clue from SION C-397 and as Sub-Committee's report, as per comments of DPIIT dated 29.02.2024, as under: - Quantity of import items at Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg content in the export item at Sl. No. 1. - Quantity of import items at Sl. No. 7 to 9 may be allowed as 1.10 Kgs./Kg. content in the export item at Sl. No. 2. - Quantity of import items at Sl. No. 10 to 13 may be allowed as 1.10 Kgs./Kg. content in the export item at Sl. No. 3. - Quantity of import items at Sl. No. 14 & 15 may be allowed as 1.10 Kgs./Kg. content in the export item at Sl. No. 4. - Quantity of import items at Sl. No. 16 & 17 may be allowed as 1.10 Kgs./Kg. content in the export item at Sl. No. 5. RA concerned may take suitable consequential action accordingly.		

Case No.	175 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008189AM24
RA File Number	34AX04000764 AM24
Licence No and Date	3411004546/29/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of concerned TE: - Blank size supported by size of bearing race, separately for each bearing race. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case stands deferred.

Case No.	176 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008196AM24
RA File Number	06AX04000307 AM24
Licence No and Date	0611002455/29/01/2024
Norms Committee Decision: The Committee decided to seek the comments of SCOMET division expeditiously. Case stands deferred.	

Case No.	177 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008201AM24
RA File Number	24AX04000425 AM24
Licence No and Date	2411003222/30/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case has already been approved in NC-1 meeting held on 29.02.2024. Therefore, the Committee decided to withdraw this case from the agenda showing it as “approved”. Case already approved.	

Case No.	178 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008218AM24

RA File Number	02AX04000634 AM24	
Licence No and Date	0211005857/30/01/2024	UDIN00026636AM25
Norms Committee Decision:		
Case deferred for the comments of TE.		

Case No.	179 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008226AM24
RA File Number	05AX04003074 AM24
Licence No and Date	0511023514/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008574AM24
RA File Number	09AX04001006 AM24
Licence No and Date	0911006756/14/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008644AM24
RA File Number	34AX04000865 AM24
Licence No and Date	3411004631/19/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of concerned TE:	

- 1) Value of consumables.
- 2) Net content of FRP in Export products.
- 3) Material balance sheet.
- 4) Net weight of Export products.
- 5) Process flow chart manufacturing of rotor Blades.
- 6) Net content of Pultrusions Plastic and Metal Part5 in Export products.
- 7) Summary of various items used in manufacture of Rotor Blades.
- 8) Net content of Balsa words and PVC Foams.
- 9) Drawing For Rotor Blades.

Case stands deferred.

Case No.	182 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008842AM24
RA File Number	34AX04000910 AM24
Licence No and Date	3411004666/01/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of concerned TE:

- 1) Value of consumables.
- 2) Net content of FRP in Export products.
- 3) Material balance sheet.
- 4) Net weight of Export products.
- 5) Process flow chart manufacturing of rotor Blades.
- 6) Net content of Pultrusions Plastic and Metal Part5 in Export products.
- 7) Summary of various items used in manufacture of Rotor Blades.
- 8) Net content of Balsa words and PVC Foams.
- 9) Drawing For Rotor Blades.

Case No.	183 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008843AM24
RA File Number	34AX04000912 AM24
Licence No and Date	3411004667/01/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of concerned TE: 1) Value of consumables. 2) Net content of FRP in Export products. 3) Material balance sheet. 4) Net weight of Export products. 5) Process flow chart manufacturing of rotor Blades. 6) Net content of Pultrusions Plastic and Metal Part5 in Export products. 7) Summary of various items used in manufacture of Rotor Blades. 8) Net content of Balsa words and PVC Foams. 9) Drawing For Rotor Blades. Case stands deferred.	

Case No.	184 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	CHEMICO SYNTHETICS LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008844AM24
RA File Number	05AX04003810 AM24
Licence No and Date	0511024254/01/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis	

as approved in NC meeting dated 03.10.2023, as per comments of Consultant (Tech-1) dated 03-04-2024 under:

- i. Export item- ANTIMONY METAL (Sb 99.65% Min) may be allowed as 129, 331.0 Kgs.
- ii. Import item- Antimony Concentrate may be allowed as 250,000.0 Kgs. [Antimony Content 55% to 57% with 1% to 2% water content].

RA concerned may take suitable consequential action accordingly.

Case No.	185 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008981AM24
RA File Number	09AX04001098 AM24
Licence No and Date	0911006891/08/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024

and Date	
HQ File Number	HQRNORM APPLY 00009028AM24 UDIN00026636AM25
RA File Number	06AX04000403 AM24
Licence No and Date	0611002554/11/03/2024
Norms Committee Decision:	
Case referred to MHI for examination and comments.	

Case No.	188 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00009046AM24
RA File Number	05AX04003401 AM24
Licence No and Date	0511024463/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00009070AM24
RA File Number	07AX04001839 AM24
Licence No and Date	0711010756/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Mar/202324/25
Case Status	Case Approved
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00009104AM24
RA File Number	05AX04003912 AM24
Licence No and Date	0511024498/14/03/2024

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis of the firm's AA No. 0511015035 dated 28.09.2022, as per comments of MHI dated 03.04.2024, as under:

- i. Import of Solid Bush may be allowed under GN-4 on net-to-net basis with accountability clause required for manufacture of Rear Toe Link (Auto Parts).

RA concerned may take suitable consequential action accordingly.

Case No.	191 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00009108AM24
RA File Number	31AX04000335 AM24
Licence No and Date	3111003233/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00009116AM24
RA File Number	31AX04000338 AM24
Licence No and Date	3111003239/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00009165AM24

RA File Number	07AX04001976 AM24	UDIN00026636AM25
Licence No and Date	0711010802/15/03/2024	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of concerned TE: i. Value of consumables ii. Net content of FRP in Export products, iii. Material balance sheet on the basis of wt. of each (import item + indigenous inputs) minus wastage claimed to arrive at wt. of export product. iv. Summary of various items used in manufacture of export item. Case stands deferred.		

Case No.	194 / NC/1/MEET/Mar/202324/25
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 25 and 03/04/2024
HQ File Number	HQRNORM APPLY 00009196AM24
RA File Number	05AX04003870 AM24
Licence No and Date	0511024569/18/03/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Report of visit to M/S SMT CARDIOVASCULAR PRIVATE LIMITED, Hyderabad

As per decision taken by the Norms Committee-1 during its meeting held on 22.11.2023, a team consisting of following officers/Technical Experts visited the plant of M/s Smt Cardiovascular Private Ltd., Hyderabad on 19.01.2024 to assess the consumption of raw material and manufacturing process and justification for claim of higher wastage:

1. Shri Shaish Kumar, Technical Consultant, DGFT
2. Shri V.C.Agarwal, Technical Consultant, DGFT
3. Shri Santosh Kumar Dubey, DDG, DGFT (HQ).

M/s Smt Cardiovascular Pvt. Ltd. is engaged in manufacturing of cardiac catheter used in life saving device “coronary stent system”, which is used in coronary angioplasty. The firm has applied for import of various materials under Advance Authorizations to manufacture this item.

The heart of cardiac catheter is balloon which is made in different sizes depending upon the heart arteries blockages; however, the wastage is more or less similar as the tube used for manufacturing of balloon is same.

The discussions were held with the plant head and other officers of the company. Presentation was made on the product and manufacturing process. The export item is used in life saving device and therefore, there is zero tolerance policy in quality of the product which results in high rejection.

The applicant was requested to submit Batch Manufacturing Record for balloon forming process and rejection at various stages of assembly line. These details have been submitted by mail dated 20.02.2024. As per details submitted 487 nos. of finished balloons were obtained out of batch of 800 nos. of tubes used, resulting in wastage of 65% at balloon forming stage. Similarly there are rejections at various stages of assembly line considering the critical use of the product as life saving device.

Following norms are suggested with wastage of 65 % in balloon forming and 25 % rejection in assembly line:

Item of export - cardiac catheter: 1 no.

Sl. No.	Item of Import	Wastage % asked	Wastage % allowed	Quantity asked	Quantity allowed
1	GRILAMID BALLOON TUBING (plastic nylon 12 tubing of relevant sizes)	112	106	1.855 feet	1.60 feet
2	INNER TUBE- ORANGE (plastic tubing) of rel. length	27.2	25	1.272 nos	1.25 nos
3	OUTER TUBE of relevant sizes	28	25	0.4240 nos	0.4125 (*) nos
4	EXTRUDED SINGLE LUMEN TUBING of relevant sizes	27	25	0.636 nos	0.625(**) nos
5	DRAHTABSCHNITT (stylet of rel. spec.)	11.3	10	1.113 nos	1.10 nos
6	PROXIMAL SHAFT ASSEMBLY	11.3	10	1.113 nos	1.10 nos

7	HDPE TUBE of relevant sizes	11.3	10	1.113 nos	1.113 nos
8	MARKER BAND 0.70 mm	27.2	10	2.554 nos	2.20 nos
9	SHRINK TUBE of various spec.	13.7 to 27.2%	value restricted all together up to 5% of FoB.		

(*) – 3 pcs are made out of one tube.

(**)- 2 pcs are made out of one tube.